

**GOVERNMENT OF INDIA
MINISTRY OF DRINKING WATER AND SANITATION**

**LOK SABHA
UNSTARRED QUESTION NO. 5294
TO BE ANSWERED ON 06.04.2017**

Quality of Drinking Water

5294. SHRI K.C. VENUGOPAL:

Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) whether action has been taken by the Government to tackle the deteriorating quality of drinking water in States like Kerala which have maximum density of population due to the unbridled growth of business establishments including Hotels;

(b) if so, the details thereof; and

c) the action taken by the Government to monitor the discharge of effluents into drinking water bodies?

**ANSWER
MINISTER OF STATE
IN THE MINISTRY OF DRINKING WATER AND SANITATION
(SHRI RAMESH CHANDAPPA JIGAJINAGI)**

(a) & (b) Rural Water Supply is a State Subject. Under the National Rural Drinking Water Programme (NRDWP), States are vested with powers to sanction, implement and monitor water supply projects. Up to 67% of NRDWP funds allocated to States, including Kerala, could be utilized for coverage and tackling water quality problems. Further, for monitoring quality of water, States can utilize 3% NRDWP Water Quality Monitoring and Surveillance funds.

(c) It is the responsibility of the respective State Pollution Control Board to monitor discharge of effluents into drinking water bodies as per the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Environment Protection Act, 1986.